

FORM A PUBLIC ANNOUNCEMENT [Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016] FOR THE ATTENTION OF THE CREDITORS OF GARDEN SILK MILLS LIMITED		
RELEVANT PARTICULARS		
1.	Name of corporate debtor	Garden Silk Mills Limited
2.	Date of incorporation of corporate debtor	23 July, 1979
3.	Authority under which corporate debtor is incorporated / registered	Ministry of Corporate Affairs, RoC-Ahmedabad
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	L17111GJ1979PLC003463
5.	Address of the registered office and principal office (if any) of corporate debtor	Tulsi Krupa Arcade, 1st Floor, Near Aai Mata Chowk Puna-Kumbharia Road, Dumbhal, Surat – 395010, Gujarat
6.	Insolvency commencement date in respect of corporate debtor	24 June, 2020
7.	Estimated date of closure of insolvency resolution process	20 December, 2020 (180 days)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Kuresh Hatim Khambati Regn. No. - IBBI/IPA-001/IP-P01521/2018-2019/12454
9.	Address and e-mail of the interim resolution professional, as registered with the Board	GT Restructuring Services LLP, Kaledonia, 1st Floor, C Wing (Opposite J & J Office), Sahar Road, Andheri East, Mumbai – 400069, Maharashtra E: Kuresh.Khambati.IP@outlook.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	16th Floor, Tower II, Indiabulls Finance Centre, Senapati Bapat Marg, Fitwala Rd, Lower Parel West, Mumbai – 400013, Maharashtra E: RP.Gardensilk@in.gt.com
11.	Last date for submission of claims	08 July, 2020
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	a) Weblink: https://ibbi.gov.in/home/downloads b) Not applicable

Notice is hereby given that the National Company Law Tribunal, Ahmedabad Bench has ordered the commencement of a corporate insolvency resolution process (CIRP) in respect of Garden Silk Mills Limited on 24 June, 2020.

The creditors of Garden Silk Mills Limited, are hereby called upon to submit their claims with proof on or before 8 July, 2020 to the Interim Resolution Professional at the address mentioned against entry no. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. For electronic submission, please access the following link – <https://gardensilkmills.wcgt.in>, alternatively this link can also be accessed through <http://www.gardenvareli.com>.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 26 June, 2020
Place: Surat



Kuresh Hatim Khambati
Interim Resolution Professional